

National Company Law Tribunal

Allahabad Bench

CP NO. 39/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE COMPANY: Shree B.G. Ayurved Bhawan Pvt. Ltd. v/s ROC

SECTION OF THE COMPANIES ACT/I & B CODE: 252(3) of companies Act, 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Kumar Singh	PCS	Petitioner	Ankit
2.	KULDEEP SINGH	STA	O.L.	K. Singh

CP NO.39/ALD/2017

Sh. Ankit Kumar Singh, PCS for the petitioner company. Sh. Kuldeep Bhatia, proxy for OL representing the RD.

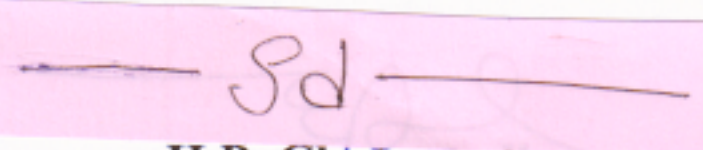
In this matter a report of the ROC is already available. However, an affidavit on behalf of the RD in the present matter is still awaited. Therefore, a further opportunity is granted to the office of the Regional Director (NR) for filing representation affidavit, if its office is willing so, specifically on such issue as to whether the present company is falling or otherwise in the criteria of a shell company.

Meanwhile, the PCS representing the petition is also granted liberty to file an undertaking cum supplementary affidavit declaring the company under restoration does not fall within the purview of a shell company.

Hence, the case is fixed for the argument on 23<sup>rd</sup> November, 2017.

Dated:13.11.2017

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
H.P. Chaturvedi,  
Member (Judicial)